

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

OA No. 14/2004

(11)

New Delhi this the 30<sup>th</sup> day of September, 2004

**Hon'ble Mr. Justice V.S. Aggarwal, Chairman**  
**Hon'ble Mr. S.A. Singh, Member (A)**

HC Bishan Singh No.8330/DAP,  
VII Bn., DAP, PTS, Malviya Nagar,  
New Delhi. ....Applicant  
(By Advocate Shri U.Srivastava)

VERSUS

1. Govt. of NCT Delhi through,  
The Chief Secretary,  
Govt. of NCT Delhi, 5 Sham Nath Marg,  
New Delhi.

2. The Commissioner of Police  
Police Head Quarters  
I.P.Estate, New Delhi.

3. The Joint Commissioner of Police  
Police HQ,  
I.P.Estate, New Delhi. ....Respondents

(By Advocate Ms.Rashmi Chopra)

ORDER (ORAL)

**Mr. Justice V.S. Aggarwal, Chairman**

Learned counsel for the applicant states that as for the present he does not press the present application but liberty should be given to take recourse under the law if subsequently the claim of the applicant is not considered in accordance with law.

Allowed as prayed.

2. Subject to aforesaid, the application is disposed of.

  
(S.A. Singh)  
Member (A)

  
(V.S. Aggarwal)  
Chairman

/kdr/